

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 337 of 2020

IN THE MATTER OF:

**M/s Sagaya Annai Associates,
A Registered Partnership firm,
Versus**

...Appellant

Store N Move Pvt. Ltd.

...Respondent

For Appellant: Though appeared and argued but not marked attendance

For Respondent: None

O R D E R

27.02.2020 Heard. Issue Notice.

Requisite along with process fee, if not filed, be filed. If the appellant provides e-mail address of Respondent, let notice be also issued through e-mail.

Learned Counsel for the Respondent will file Reply Affidavit on next date.

List the Appeal 'For Admission (After Notice) on **30th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)